

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRI TUBES & STEELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHRI TUBES & STEELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/04/2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109KA2000PTC026997
5.	Address of the registered office and principal office (if any) of corporate debtor	SY. No. 223/2, Neeralakatti Gram, Garag Road, Dharwad Karnataka - 581105
6.	Insolvency commencement date in respect of corporate debtor	31-Mar-2021 (Hon'ble NCLT's Order received by me via Speed Post on 08-Apr-2021)
7.	Estimated date of closure of insolvency resolution process	27-09-2021 (being 180th day from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Srinivas Thatikonda IBBI/IPA-002/IP-N00631/2018-19/11886
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2 nd Main, Chandra Layout, Bengaluru 560072, Karnataka. Email: srinivas@srinivasthatikonda.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2 nd Main, Chandra Layout, Bengaluru 560072, Karnataka. Email: srinivas@srinivasthatikonda.com
11.	Last date for submission of claims	22-Apr-2021 (being the 14th day from the date of receiving of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench, has ordered the commencement of a corporate insolvency resolution process of the **SHRI TUBES & STEELS PRIVATE LIMITED** on 31-Mar-2021.

The creditors of **SHRI TUBES & STEELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 22-Apr-2021, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 08-Apr-2021
Place : Bengaluru

Srinivas Thatikonda
Interim Resolution Professional
IBBI/IPA-002/IP-N00631/2018-19/11886

In the matter of **SHRI TUBES & STEELS PRIVATE LIMITED**



published on 09-Apr-2021 in below newspapers:
1. Deccan Herald — Hubli Edition (English)
2. Prajavani — Hubli-Dharwad Edition (English)

the Palace Ground was not scam.

FORM A
PUBLIC ANNOUNCEMENT
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*
FOR THE ATTENTION OF THE CREDITORS OF SHRI TUBES & STEELS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	SHRI TUBES & STEELS PRIVATE LIMITED
2 Date of incorporation of corporate debtor	26/04/2000
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109KA2000PTC026997
5 Address of the registered office and principal office (if any) of corporate debtor	SY. No. 223/2, Neeralakatti Gram, Garag Road, Dharwad, Karnataka - 581105
6 Insolvency commencement date in respect of corporate debtor	31-Mar-2021 (Hon'ble NCLT's Order received by me via Speed Post on 08-Apr-2021)
7 Estimated date of closure of insolvency resolution process	27-09-2021 (being 180th day from Insolvency Commencement Date)
8 Name and registration number of the insolvency professional acting as interim resolution professional	Srinivas Thatikonda IBBI/IPA-002/IP-N00631/2018-19/11886
9 Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru 560072, Karnataka. Email: srinivas@srinivasthatikonda.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru 560072, Karnataka. Email: srinivas@srinivasthatikonda.com
11 Last date for submission of claims	22-Apr-2021 (being the 14th day from the date of receiving of the order)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench, has ordered the commencement of a corporate insolvency resolution process of the **SHRI TUBES & STEELS PRIVATE LIMITED** on 31-Mar-2021.

The creditors of **SHRI TUBES & STEELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 22-Apr-2021, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Srinivas Thatikonda
 Interim Resolution Professional
 IBBI/IPA-002/IP-N00631/2018-19/11886

Date : 08-Apr-2021
Place : Bengaluru **In the matter of SHRI TUBES & STEELS PRIVATE LIMITED**

ಹುಬ್ಬಳ್ಳಿಯ ಹಳೇ ಬಸ್ ನಿಲ್ದಾಣದಲ್ಲಿ ಗುರುವಾರ ಮಲಗಿದ್ದ ಪ್ರಯಾಣಿಕರು

ಫಾರಂ ಎ	
ಸಾರ್ವಜನಿಕ ಫೋರಮ್	
[ಭಾರತೀಯ ಇನ್ಸೂರನ್ಸ್ ಮತ್ತು ಪ್ಯಾನ್ ರಕ್ತ ಮಂಡಳಿಯ (ಸಾಂಸ್ಕೃತಿಕ ವ್ಯಕ್ತಿಗಳ ಇನ್ಸೂರನ್ಸ್ ರೆಸೋಲ್ಯೂಷನ್ ಪ್ರಾಸೆಸ್) ನಿಯಮಾವಳಿಗಳು, 2016 ರ ನಿಯಮಾವಳಿ 6ರ ಅಡಿಯಲ್ಲಿ ಶ್ರೀ ಟ್ಯಾಟ್ & ಸ್ಟೀಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಕ್ರೆಡಿಟರ್‌ಗಳ ಗಮನಕ್ಕೆ]	
ಸಂಬಂಧಿತ ವಿವರಗಳು	
1 ಸಾಂಸ್ಕೃತಿಕ ಸಾಲಗಾರರ ಹೆಸರು	ಶ್ರೀ ಟ್ಯಾಟ್ & ಸ್ಟೀಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2 ಸಾಂಸ್ಕೃತಿಕ ಸಾಲಗಾರರ ಸಂಸ್ಥಾಪನಾ ದಿನಾಂಕ	26/04/2000
3 ಸಾಂಸ್ಕೃತಿಕ ಸಾಲಗಾರರು ಸಂಸ್ಥಾಪನೆ/ನೋಂದಣಿ ಪಡೆದುಕೊಂಡಿರುವ ಸ್ವಾಧೀನ	ಕಂಪನಿಗಳ ರಜಿಸ್ಟ್ರಾರ್, ಬೆಂಗಳೂರು
4 ಸಾಂಸ್ಕೃತಿಕ ಸಾಲಗಾರರ ಸಾಂಸ್ಕೃತಿಕ ಗುರುತಿನ ಸಂಖ್ಯೆ/ಸೀಮಿತ ಹೊಣೆಗಾರಿಕೆಯ ಗುರುತಿನ ಸಂಖ್ಯೆ	U27109KA2000PTC026997
5 ಸಾಂಸ್ಕೃತಿಕ ಸಾಲಗಾರರ ನೋಂದಾಯಿತ ಕಛೇರಿಯ ಮತ್ತು ಪ್ರಧಾನ ಕಛೇರಿಯ (ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ) ವಿಳಾಸ	ಸರ್ವೆ ಸಂ. 223/2, ನೀರಲಕ್ಕು ಗ್ರಾಮ, ಗರಗ ರಸ್ತೆ, ಧಾರವಾಡ, ಕರ್ನಾಟಕ- 581105
6 ಸಾಂಸ್ಕೃತಿಕ ಸಾಲಗಾರರಿಗೆ ಸಂಬಂಧಿತ ಇನ್ಸೂರನ್ಸಿನ ಆರಂಭಿಕ ದಿನಾಂಕ	31-ಮಾರ್ಚ್-2021 (ದಿನಾಂಕ 08-ಏಪ್ರಿಲ್-2021 ರಂದು ತ್ವರಿತ ಅಂಚೆ ಮೂಲಕ ಮಾನ್ಯ ಎನ್‌ಸಿಎಲ್‌ಆರ್‌ ರವರ ಆದೇಶ ನನಗೆ ಸಂದಾಯವಾಗಿದೆ)
7 ಇನ್ಸೂರನ್ಸ್ ರೆಸೋಲ್ಯೂಷನ್ ಪ್ರಾಸೆಸ್ ಮುಕ್ತಾಯಗೊಳಿಸುವ ಅಂದಾಜು ದಿನಾಂಕ	27-09-2021 (ಇನ್ಸೂರನ್ಸಿನ ಆರಂಭಿಕ ದಿನಾಂಕದಿಂದ 180ನೇ ದಿನವಾಗಿರುತ್ತದೆ)
8 ಮಧ್ಯಂತರ ರೆಸೋಲ್ಯೂಷನ್ ಪ್ರೊಫೆಸನಲ್ ಆಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ಇನ್ಸೂರನ್ಸ್ ಪ್ರೊಫೆಸನಲ್‌ರವರ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಶ್ರೀನಿವಾಸ ತಾಟಕೋಂಡ IBBI/IPA-002/IP-N00631/2018-19/11886
9 ಮಧ್ಯಂತರ ರೆಸೋಲ್ಯೂಷನ್ ಪ್ರೊಫೆಸನಲ್ ರವರು ಮಂಡಳಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಿರುವ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್ ವಿಳಾಸ	ಫ್ಲಾಟ್ ಸಂ. 006, ನಂದ ಆಶೀರ್ವಾದ ಆಪಾರ್ಟ್‌ಮೆಂಟ್, ಸಂ.1, ಕೆನರಾ ಬ್ಯಾಂಕ್ ಕಾಲೋನಿ, 2ನೇ ಮುಖ್ಯರಸ್ತೆ, ಚಂದ್ರ ಲೇಔಟ್, ಬೆಂಗಳೂರು-560072, ಕರ್ನಾಟಕ ಇ-ಮೇಲ್: srinivas@srinivasthatikonda.com
10 ಮಧ್ಯಂತರ ರೆಸೋಲ್ಯೂಷನ್ ಪ್ರೊಫೆಸನಲ್‌ರವರ ಜೊತೆಗೆ ಪತ್ರವ್ಯವಹಾರಕ್ಕಾಗಿ ಬಳಸಬೇಕಾದ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್ ವಿಳಾಸ	ಫ್ಲಾಟ್ ಸಂ. 006, ನಂದ ಆಶೀರ್ವಾದ ಆಪಾರ್ಟ್‌ಮೆಂಟ್, ಸಂ.1, ಕೆನರಾ ಬ್ಯಾಂಕ್ ಕಾಲೋನಿ, 2ನೇ ಮುಖ್ಯರಸ್ತೆ, ಚಂದ್ರ ಲೇಔಟ್, ಬೆಂಗಳೂರು-560072, ಕರ್ನಾಟಕ ಇ-ಮೇಲ್: srinivas@srinivasthatikonda.com
11 ಕ್ಷೇಮಗಳನ್ನು ಸಲ್ಲಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ	22-ಏಪ್ರಿಲ್-2021 (ಆದೇಶ ಸ್ವೀಕೃತ ದಿನಾಂಕದಿಂದ 14ನೇ ದಿನವಾಗಿರುತ್ತದೆ)
12 ಸೆಕ್ಷನ್ 21ರ ಸಬ್-ಸೆಕ್ಷನ್ (6ಎ) ಕ್ಲಾಜ್ (ಬಿ) ಅಡಿಯಲ್ಲಿ ಮಧ್ಯಂತರ ರೆಸೋಲ್ಯೂಷನ್ ಪ್ರೊಫೆಸನಲ್‌ರವರು ಖಚಿತಪಡಿಸಿರುವ ಸಾಲಗಾರರ ವರ್ಗಗಳು, ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ	ಅನ್ವಯವಾಗುವುದಿಲ್ಲ
13 ಒಂದು ನಿರ್ದಿಷ್ಟ ವರ್ಗದಲ್ಲಿ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಗುರುತಿಸಲಾದ ಇನ್ಸೂರನ್ಸ್ ಪ್ರೊಫೆಸನಲ್‌ಗಳ ಹೆಸರು (ಪ್ರತಿ ವರ್ಗಕ್ಕೆ ಮೂರು ಹೆಸರುಗಳು)	ಅನ್ವಯವಾಗುವುದಿಲ್ಲ
14 ಎ) ಸಂಬಂಧಿತ ಸಮೂಹಗಳು ಮತ್ತು ಬಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳ ವಿವರ ಲಭ್ಯವಿರುವ ವೆಬ್‌ಸೈಟ್:	ಎ) ವೆಬ್‌ಲಿಂಕ್: https://www.ibbi.gov.in/home/downloads ಬಿ) ಭೌತಿಕ ವಿಳಾಸ: ಅನ್ವಯವಾಗುವುದಿಲ್ಲ

ಈ ಪ್ರಕಟಣೆಯ ಮೂಲಕ ತಿಳಿಸುವುದು ಏನೆಂದರೆ, ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯಾಧಿಕರಣ, ಬೆಂಗಳೂರು ಸೀಟ್ ಇವರು ದಿನಾಂಕ 31-ಮಾರ್ಚ್-2021 ರಂದು ಶ್ರೀ ಟ್ಯಾಟ್ & ಸ್ಟೀಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಕಾರ್ಪೊರೇಟ್ ಇನ್ಸೂರನ್ಸ್ ರೆಸೋಲ್ಯೂಷನ್ ಪ್ರಾಸೆಸ್‌ನ್ನು ಆರಂಭಿಸಬೇಕೆಂದು ಆದೇಶಿಸಿರುತ್ತಾರೆ. ಶ್ರೀ ಟ್ಯಾಟ್ & ಸ್ಟೀಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಕ್ರೆಡಿಟರ್‌ಗಳು ಮೇಲಿನ ಕಾಲಂ ಸಂ. 10 ರಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾಗಿರುವ ಮಧ್ಯಂತರ ರೆಸೋಲ್ಯೂಷನ್ ಪ್ರೊಫೆಸನಲ್‌ರವರ ವಿಳಾಸಕ್ಕೆ ದಿನಾಂಕ 22-ಏಪ್ರಿಲ್-2021 ರೊಳಗಾಗಿ ತಮ್ಮ ಕ್ಷೇಮಗಳನ್ನು ಪುರಾವೆಗಳ ಸಮೇತ ಸಲ್ಲಿಸಬೇಕೆಂದು ಕರೆ ನೀಡಲಾಗಿದೆ. ಪ್ರಸ್ತುತಿಯಲ್ಲಿ ಕ್ರೆಡಿಟರ್‌ಗಳು ತಮ್ಮ ಕ್ಷೇಮಗಳನ್ನು ಪುರಾವೆಗಳ ಸಮೇತ ವಿಧ್ಯುಕ್ತ ವಿಧಾನದಲ್ಲಿ ಮಾತ್ರ ಸಲ್ಲಿಸುವುದು. ಇನ್ನಿತರ ಎಲ್ಲಾ ಕ್ರಿಡಿಟರ್‌ಗಳು ತಮ್ಮ ಕ್ಷೇಮಗಳನ್ನು ಪುರಾವೆಗಳ ಸಮೇತ ಏನ್‌ಸಿಎಲ್‌ಆರ್‌ನಲ್ಲಿ ಅಂಚೆ ಮೂಲಕವಾಗಿ ಅಥವಾ ವಿಧ್ಯುಕ್ತ ವಿಧಾನದಲ್ಲಿ ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ. ಮೇಲೆ ಕಾಲಂ ಸಂ. 12ರಲ್ಲಿ ಉಲ್ಲೇಖಿಸಿರುವಂತೆ, ಒಂದು ನಿರ್ದಿಷ್ಟ ವರ್ಗಕ್ಕೆ ಸೇರುವ ಪ್ರೊಫೆಸನಲ್‌ ತಮ್ಮ ಕ್ರಿಡಿಟರ್‌ಗಳು, ಕಾಲಂ ಸಂ. 13ರಲ್ಲಿ ತಿಳಿಸಿರುವ ಮೂವರು ಇನ್ಸೂರನ್ಸ್ ಪ್ರೊಫೆಸನಲ್‌ಗಳಲ್ಲಿ ಒಬ್ಬರನ್ನು ತಮ್ಮ ಆಯ್ಕೆಯ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿ ಎಂದು ಆಯ್ಕೆಕೊಂಡು, ಫಾರಂ ಸಿಎದಲ್ಲಿ ತಮ್ಮ ಪರವಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿ ಎಂದು ಗುರುತು ಹಾಕುವುದು. ಹುಳು ಅಥವಾ ದಿಕ್ಕು ತಪ್ಪಿರುವ ಕ್ಷೇಮ ಪುರಾವೆಗಳು ಸಲ್ಲಿಕೆಯಾದಲ್ಲಿ ದಂಡವು ಎದುರಿಸಬೇಕಾಗುತ್ತದೆ.

ಶ್ರೀನಿವಾಸ ತಾಟಕೋಂಡ
ಮಧ್ಯಂತರ ರೆಸೋಲ್ಯೂಷನ್ ಪ್ರೊಫೆಸನಲ್
IBBI/IPA-002/IP-N00631/2018-19/11886
ಶ್ರೀ ಟ್ಯಾಟ್ & ಸ್ಟೀಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ವಿಶೇಷದಲ್ಲಿ

ದಿನಾಂಕ: 08, ಏಪ್ರಿಲ್ 2021
ಸ್ಥಳ: ಬೆಂಗಳೂರು

Hubballi-Dharwad